

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 76/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2017

NAME OF THE COMPANY: Modi Hitech India Limited v/s Feddex & Electric and Engineering Ltd
SECTION OF THE COMPANIES ACT: U/S Section 9 of IBC 2016

Sl. NO.	Name	Designation	Representation	Signature
1.	MR. DIPTIMAN SINGH	ADVOCATE	CORPORATE APPLICANT	D Singh
2.	SHUBHAM AGARWAL	ADVOCATE	" "	Shubham Agarwal
3.	Vijay Pal Singh Sami	A.R.	" "	A

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Sri Diptiman Singh along with Shubham Agarwal, Advocates for the Operational Creditor. He further reiterates his stand that a proper notice on behalf petitioner has already been issued to the Corporate Debtor company and proof of service thereof has also been filed.

However, scrutiny of the case record does not find issue of a formal/ statutory notice from the Registry of this Tribunal to the Corporate Debtor. Therefore, the Registry to verify the same. In case, notices are not yet issued, then a formal notice be issued to the Corporate Debtor with such direction to file its reply/objection within 7 days from the date of receipt of the same and by serving an advance copy thereof to the opposite counsel.

The matter be listed on 11th August 2017

Date: 02.08.2017

Shri H.P. Chaturvedi (Member Judicial)